

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3688/2015

with

M.A. No. 2001/2019

M.A. No. 944/2017

This the 2nd day of September, 2019

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Har Charan Singh, Age-54 years,
S/o Sh. Mahinder Singh,
R/o -H.No.-164, A-2 Block,
Bhagat Colony, A-2 Block,
West Sant Nagar,
Burari, Delhi-84.

...Applicant

(By Advocate: Sh. Rajesh Chauhan for Sh. Sachin Chauhan)

VERSUS

1. Govt. of NCTD through
The Chief Secretary,
Govt. of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat,
New Delhi-110113.

2. The Dy. Commissioner of Police,
1st Bn. DAP,
New Police Line,
Kingsway Camp,
New Delhi-110 009.

...Respondents

(By Advocate: Ms. Sumedha Sharma)

ORDER (Oral)**Hon'ble Mr. R.N. Singh, Member(J):**

The applicant has filed the OA seeking quashing of the order dated 12.02.2015 (including summary of allegation) and order dated 31.08.2015 whereby the representation of the applicant for keeping the D.E. in abeyance till the conclusion of criminal trial in case FIR No-11/2014 has been rejected.

2. After completion of pleadings, the applicant has filed the present MA No. 2001/2019 with a prayer therein for a direction to the respondents to conclude the disciplinary proceeding, the subject matter of the aforesaid OA, in a stipulated time frame.

On the basis of reply filed by the respondents to such prayer of the applicant, learned counsel for respondents submits that the respondents are facing the difficulty in as much as the applicant is not coming forward to cooperate in the disciplinary proceedings and the complainant, one of the witnesses in the on-going disciplinary proceedings is also not coming forward.

3. However, under the instructions from the applicant who is present in court, the learned counsel for the

applicant submits that the applicant shall be cooperating with the inquiry proceedings in all possible manners.

4. In the aforesaid facts and circumstances, the OA is disposed of with a direction to the respondents to conclude the aforesaid disciplinary proceedings within six months, subject to full cooperation from the applicant. It is further made clear that in case the applicant or any of the witnesses is not cooperating in the disciplinary proceedings, the IO shall be at liberty to proceed in accordance with the relevant rules and instructions on the subject.

5. The aforesaid OA and MA, both are disposed of in the aforesaid terms. Other pending MA also stands disposed of. There shall be no order as to costs.

(R.N. Singh)
Member(J)

(Pradeep Kumar)
Member (A)

/akshaya/